

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8943/2012

(From the judgement and order dated 25/03/2011 in SA No.95/1989 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

MIRZA ANIS AHMED(DEAD) THROUGH LRS.

Petitioner(s)

VERSUS

RAMJAS SINGH YADAV & ANR.
(With office report)

Respondent(s)

Date: 25/10/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. GOKHALE
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Guru Krishna Kumar, Sr.Adv.
 Mr. Anoop Kr. Srivastav, Adv.
 Mr. Sunil Puri, Adv.

For Respondent(s) Mr. H.C. Kharbanda, Adv.
 Mr. T.N. Saxena, Adv.
 Mr. Vipin Kr. Saxena, Adv.
 Mr. Garvesh Kabra, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Leave granted.

Pending disposal of the appeal, the status-quo order passed
on 12th March, 2013 shall continue.

[Usha Bhardwaj]
A.R-cum-P.S.

[Sneh Lata Sharma]
Court Master